

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 1825/95

New Delhi this the 28th day of October 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC(J)  
Hon'ble Mrs. Shanta Shastry, Member (A)

Smt. Chander Prabha  
Deputy Director (H)  
Department of Social Welfare  
Government of Delhi.

...Applicant

(By Advocate: Shri P.L. Mimroth)

Versus

1. The Secretary,  
Department of Social Welfare  
Kasturba Gandhi Marg  
Canning Lane, New Delhi.

2. Union Public Service Commission, through  
the Secretary, Dholpur House,  
Shahjahan Road, New Delhi.

...Respondents

(By Advocate: None)

ORDER (Oral)

By Reddy, J.:-

Heard the counsel for the applicant.

None appears for the respondents.

2. The grievance of the applicant is that she should have been regularised for the post of Sr. Superintendent against the vacancy that arose in 1989, 1990, 1991 alongwith other officers. Though, the claim of the applicant has not been clearly admitted in the counter affidavit, it is now stated in the letter written by the Joint Director (Admn) to the UPSC dated 16.7.1998 (Annexure-D) filed alongwith MA-2058/99, that the case of the applicant has now been considered and the review DPC has already been directed to be held to consider her case

(S)

(P)

w.e.f. dates the vacancies actually accrued. In view of this subsequent development and the admission of the respondents to consider the case of the applicant against the vacancies actually accrued, nothing survives in this OA. We only make it clear that, consequent to passing of an order by the review DPC the seniority list dated 30.2.95 of the posts of Senior Superintendent should be modified or altered. We direct the respondents to complete this exercise of convening the DPC and passing appropriate orders within a period of three months from the date of receipt of a copy of this order.

3. The OA is accordingly disposed of.  
No costs.

J. Shanta S.

(Mrs. Shanta Shastry)  
Member (A)

V. Rajagopala Reddy

Vice-Chairman (J)

cc.